

#### The Rabha Hasong Autonomous Council (Amendment) Act, 2005

Act 24 of 2005

Keyword(s):

Autonomy, Satellite Areas, Core Areas

Amendments appended: 17 of 2024, 13 of 2025

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Amendment of section 6

#### ASSAM ACT NO. XXIV OF 2005

(Received the assent of the Governor on 8th May, 2005

#### THE RABHA HASONG AUTONOMOUS COUNCIL (AMENDMENT) ACT, 2005

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further to amend the Rabha Hasong Autonomous Council Act, 1995.

Whereas it is expedient further to amend the Assam Act Rabha Hasong Autonomous Council Act, 1995, hereinafter referred to as the principal Act, in the XXVI of 1995 manner hereinafter appearing;

It is hereby enacted in the Fifty-sixth Year of the Republic of India as follows:-

Short title, extent and 1 commencement

(1) This Act may be called the Rabha Hasong Autonomous Council (Amendment) Act, 2005.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force at once.

Amendment of the preamble

2 In the principal Act, for the existing Preamble, the following shall be substituted, namely:-

Whereas it is expedient to provide for the establishment of a Rabha Hasong Autonomous " Preamble. Council within the State of Assam with maximum autonomy within the frame work of the Constitution, comprising of the Satellite Areas and Core Areas, for social, economic, educational, ethnic and cultural advancement of the Rabha and other Scheduled

Communities residing therein."

Amendment of section 2

In the principal Act, in section 2, -(i) for the existing clause (q), the following shall be substituted,

"(q) "Satellite Areas" means the area or areas consisting of noncontiguous cluster of villages predominantly inhabited by Scheduled Tribes population having 50% and above as a whole in the cluster and not necessarily in the individual villages;"

(ii) after clause (d), the following new clause (dd) shall be

inserted, namely :-

"(dd) "Core Areas" means the compact and contiguous areas predominantly inhabited by Scheduled Tribes population having 50% and above as a whole in the area and not necessarily in the individual villages;"

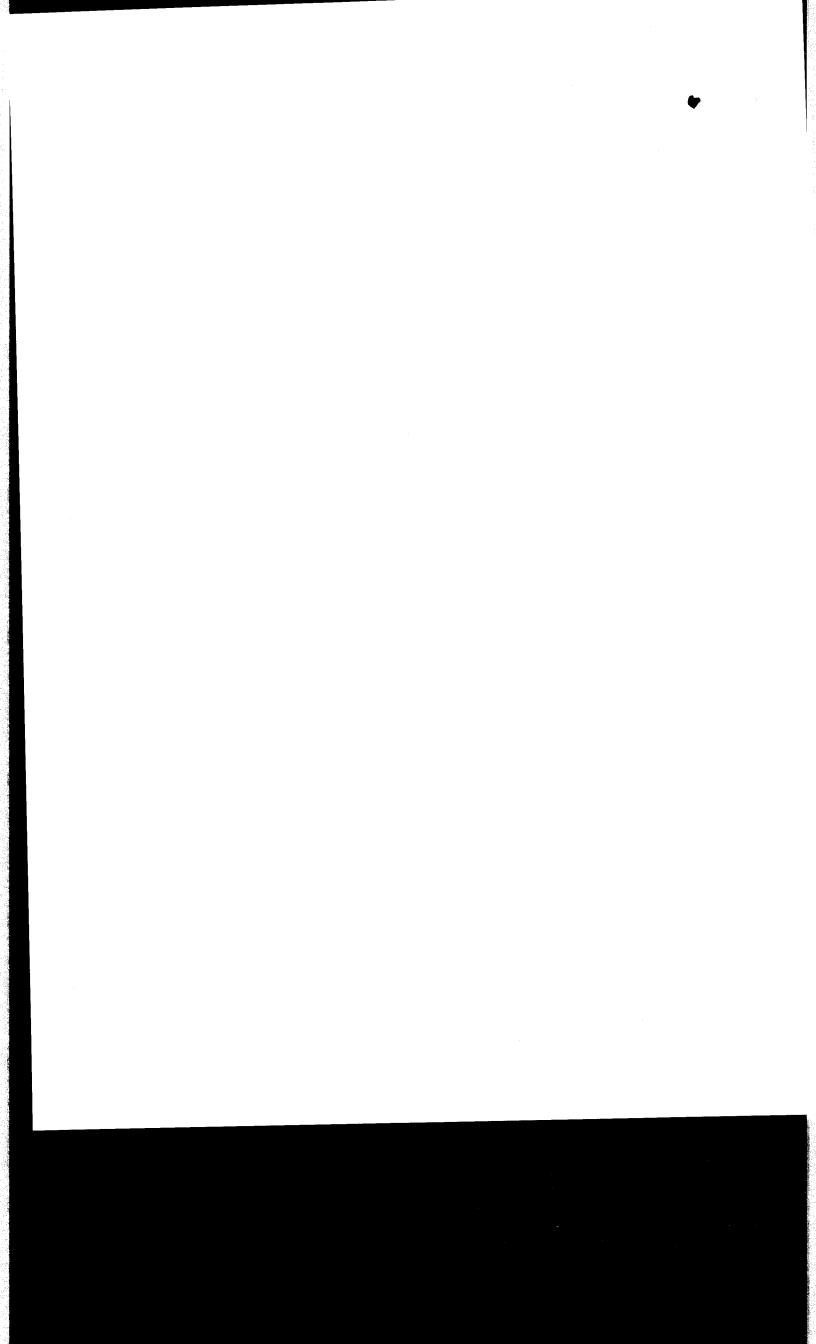
Amendment of section 4

4 In the principal Act, in section 4 in sub-section (1), the word "Rabha" shall be substituted by the word "Scheduled Tribes".

Amendment of section 18

Amendment of section 63

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#### Amendment of section 6

In the principal Act, in section 6,

5 (i) for sub-section (1), the following shall be substituted, namely:-"(1) The General Council shall consist of 40(forty) members of which 36(thirty six) shall be directly elected and 4(four) shall be nominated by the Government with the concurrence of the Rabha Hasong Autonomous Council from amongst the groups of communities residing in the Council Area and not otherwise represented in the General Council. Out of the 40(forty) seats, 25 (Twenty five) seats shall be reserved for Scheduled Tribes Community and 6(six) seats shall be reserved for women of any

(ii) for sub-section (4), the following shall be substituted, namely :-"(4) The elected members of the General Council shall, at the first meeting to be convened by an officer authorised by the Government, after the election for the purpose of constitution of the Executive Council, elect from amongst themselves by a secret ballot one of the members to be the Chairman of the meeting to conduct the proceeding where he shall also cast his vote and elect from amongst themselves in the manner prescribed :-

(i)one member to be the Chairman;

(ii)one member to be the Deputy Chairman;

(iii)one Chief Executive Councillor of the Executive Council;

(iv)one Deputy Chief Executive Councillor of the Executive

(v)as many Executive Councillors as may be decided by the General Council, but not exceeding one-third of the total numbers of members of the General Council."

In the principal Act, in section 18, in entry 24, after the word " Revenue," the following proviso shall be inserted namely :-

"Provided that no allotment or settlement of land shall be made in the Council Area without the recommendation of the Executive council."

Amendment of section 63

Amendment of

section 18

7 In the principal Act, in section 63, after sub-section (3), the following new sub-section (4) shall be inserted, namely:-

"(4) The General Council may prepare in each financial year a supplementary estimate providing for any modification of its budget for the year and may submit to the Government for

> M. K. DEKA, Commissioner & Secy. to the Govt. of Assam, Legislative Department, Dispur.

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#### THE ASSAM GAZETTE

#### অসাধাৰণ EXTRAORDINARY প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত PUBLISHED BY THE AUTHORITY

নং 145 দিশপুৰ, শুক্রবাৰ, 15 মার্চ, 2024, 25 ফাগুন 1945 (শক) No. 145 Dispur, Friday, 15th March, 2024, 25th Phalguna, 1945 (S. E.)

# GOVERNMENT OF ASSAM ORDERS BY THE GOVERNOR LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

#### **NOTIFICATION**

The 15th March, 2024

**No. LGL.09/2024/7.**— The following Act of the Assam Legislative Assembly which received the assent of the Governor of Assam on 14th March, 2024 is hereby published for general information.

**ASSAM ACT NO. XVII OF 2024** 

(Received the assent of the Hon'ble Governor on 14th March, 2024)

THE RABHA HASONG AUTONOMOUS COUNCIL (AMENDMENT) ACT, 2024

#### AN

#### **ACT**

further to amend the Rabha Hasong Autonomous Council Act, 1995.

#### Preamble

Whereas it is expedient further to amend the Rabha Hasong Autonomous Council Act, 1995, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

Assam Act No. XVII of 1995

of India, as follows:t 1. (1) This Act

- Short title, extent and commencement
- 1. (1) This Act may be called the Rabha Hasong Autonomous Council (Amendment) Act, 2024.

It is hereby enacted in the Seventy-fifth Year of the Republic

- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

#### Amendment of section 2

- 2. In the principal Act, in section 2,
  - (i) in clause (g), the words "and 'Village Council Fund'" shall be deleted;
  - (ii) in clause (l), the words "the Village Council or" shall be deleted;
  - (iii) clause (r) and clause(s) shall be deleted.

#### Amendment of section 3

3. In the principal Act, in section 3, in sub-section (1), in the fourth line, the words "of the Village Councils" appearing in between the words "areas" and "as may be" shall be deleted.

### Omission of section 4

4. In the principal Act, section 4, shall be omitted.

### Amendment of section 20

5. In the principal Act, in section 20, sub-section (5), shall be deleted.

### Amendment of section 23

6. In the principal Act, in section 23, in sub-section (1), for the figures and punctuation marks ", 18, 19, 43 and 44" the figures and words "18 and 19" shall be substituted.

### Omission of sections 31 to 47

7. In the principal Act, after section 30, the words, "CHAPTER-V THE VILLAGE COUNCIL" and sections 31 to 42 and the words "CHAPTER-VI POWERS AND FUNCTIONS OF THE VILLAGE COUNCIL" and sections 43 to 47 shall be omitted.

### Amendment of section 48

- 8. In the principal Act, in section 48,
  - (i) sub-section (1) shall be deleted and sub-sections (2) and (3) shall be renumbered as sub- sections (1) and (2) respectively;
  - (ii) in sub-section (2), so renumbered, in the third line, the words "the Village Council Area or" and in the sixth line, the words "the Village Council and" shall be deleted.

### Amendment of section 50

- 9. In the principal Act, in section 50,
  - (i) in sub-section (1), in the fifth and seventh line, for the word "Village" the word "General" shall be substituted.
  - (ii) sub-section (2) shall be deleted and sub-section (3), (4) and (5) shall be renumbered as sub-sections (2), (3) and (4) respectively.

- (iii) for sub-section (2), so renumbered, the following shall be substituted, namely:-
  - "(2) Persons whose names are included in the electoral roll as per sub-section (1) above, shall be the electorate for the election of members of the General Council."
  - (iv) in sub-section (4), so renumbered, in the second line, the words "the Village Councils and" appearing in between the words "election to" and "the General" shall be deleted.

#### Amendment of section 52

10. In the principal Act, in section 52, in the fourth line, the words "and the Village Council" appearing in between the words "Council" and "shall be" shall be deleted.

#### Amendment of section 53

11. In the principal Act, in section 53, in the marginal heading, the words "Village Council or" and in the second line, the words "either the Village Council or" appearing in between the words "member of" and "the General" shall be deleted.

#### Amendment of section 54

- 12. In the principal Act, in section 54,
  - (i) in the marginal heading, the words "Village Council for" shall be deleted;
  - (ii) in sub-section (1), in the second line, for the words "either to the Village Council or "appearing in between the words "elected" and "the General" the word "to" shall be substituted;
  - (iii) in clause (e), in the fifth line, the words and punctuation mark "Village Council," appearing in between the words "of the" and "General" shall be deleted:
  - (iv) in clause (h), in the proviso, in the third line, for the words "a member, President or Vice-President of the Village Council or" appearing in between the words "his being" and "a member," shall be deleted.

#### Amendment of section 57

13. In the principal Act, in section 57, in the second line, the words "Village Councils and" and in the fifth line, the words "the Village Councils and" shall be deleted.

#### Amendment of section 59

- 14. In the principal Act, in section 59,
  - (i) in sub-section (1), in the proviso, in second line, the words and punctuation mark "assistant District Judge, in case of member of Village Council and" and in the fifth line, for the words and punctuation mark "in case of member of the General Council," shall be deleted;
  - (ii) in sub-section (2), in clause (a), in the fifth line, the words "the Village Council or" and in the sixth line, the words and punctuation mark ", as the case may be" shall be deleted.

### Amendment of section 60

15. In the principal Act, in section 60, in the fourth line, the words "to the Village Councils and" appearing in between the words "election" and "to the" shall be deleted.

#### Amendment of section 61

- 16. In the principal Act, in section 61,
  - (i) in the marginal heading, the words "and Village Council Fund" shall be deleted;
  - (ii) for sub-section (1), the following shall be substituted, namely:-
    - "(1) There shall be a fund called the General Council Fund.";
  - (iii) in sub-section (2),
    - (a) in the first line, in the beginning, for the word "Each", the word "The" shall be, substituted;
    - (b) in the sixth line, the words and punctuation mark "or the Village Council, as the case may be," shall be deleted:
    - (c) in the last line, for the words "its respective" the words "this" shall be substituted;
  - (iv) sub-section (3) to (12) shall be deleted.
  - (v) sub-section (13) shall be renumbered as sub-section (3) and as so renumbered, in sub-section (3), in the second line, the words, "and the Village Council" appearing in between the words "Council" and "shall be" shall be deleted.

#### Amendment of section 62

17. In the principal Act, in section 62, in the sixth line, the words "and Village Council" and in the twelfth, fourteenth and eighteenth lines, the words "and the Village Councils" shall be deleted.

#### Amendment of section 63

- 18. In the principal Act, in section 63,
  - (i) in sub-section (1), the words, "The Village Councils also shall prepare its budget in the like manner and shall submit the same to the General Council for consideration and onward transmission to the Government on or before the 1st October of the current financial year." shall be deleted.
  - (ii) for sub-section (2), the following shall be substituted, namely:-
    - "(2) The Government may within such time as may be prescribed, either approve the budget or return it to the General Council, for reconsideration on the observations of the Governments, if any. The General Council shall thereupon resubmit the budget along with its comments on the observation and if the approval of the Government upon such submission or resubmission is not received by the General Council, the budget shall be deemed to have been approved by the Government".
  - (iii) in sub-section (3), in the second line, for the words "as well as the budget of the Village Councils are" appearing in between the words "Council" and "either" the word "is" shall be substituted.

### Amendment of section 64

19. In the principal Act, in section 64, in the fourth line, the words "or the Village Councils" appearing in between the words "Council" and "as the case" shall be deleted.

### Amendment of section 67

20. In the principal Act, in section 67, in the beginning, the number and brackets "(1)" appearing before the word "Subject" and the sub-sections (2) and (3) shall be deleted.

#### Amendment of section 68

- 21. In the principal Act, in section 68,
  - (i) in the marginal heading, for the words and punctuation mark, "Dissolution of General Council, Executive Council, and Village Council" the words "Dissolution of General Council and Executive Council" shall be substituted.
  - (ii) in sub-section (1), in the thirteenth line, for the words and punctuation mark ", the Executive Council and the Village Council" and in the seventeenth line, for the words and punctuation mark ", the Executive Council and the Village Councils", the words " and the Executive Council" shall be substituted.

### Amendment of section 69

- 22. In the principal Act, in section 69,
  - (i) in clause (a), in the second line, for the words and punctuation mark ", Executive Council and the Village Councils", the words "and the Executive Council" shall be substituted;
  - (ii) in clause (b), in the second line, for the words and punctuation mark ", Executive Council and the Village Councils", the words "and the Executive Council" shall be substituted.

#### Amendment of section 72

- 23. In the principal Act, for section 72, the following shall be substituted, namely:-
  - "72. The Chief Executive Councilor and the Executive Councilors shall be deemed to be public servants within the meaning of section 21 of the Indian Penal Code 1860 or sub-section (28) of section 2 of the Bharatiya Nyaya Sanhita, 2023."

Central Act No. 45 of 1860 Central Act No. 45 of 2023

#### Amendment of section 73

24. In the principal Act, in section 73, in the third line, the words and punctuation mark "or the Village Council," appearing in between the words "Council" and "the case" shall be deleted.

### Amendment of section 74

25. In the principal Act, in section 74, in the third line, the words "or the Village Council" appearing in between the words "Council and "or any member" shall be deleted.

### Amendment of section 80

26. In the principal Act, in section 80, in the third line, the words "to perform in addition, the functions of the Village Councils" appearing in between the words "there-from" and "till the" shall be deleted.

#### GEETANJALI DAS SAIKIA,

Secretary to the Government of Assam, Legislative Department, Dispur, Guwahati-6.



#### THE ASSAM GAZETTE

#### অসাধাৰণ EXTRAORDINARY প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত PUBLISHED BY THE AUTHORITY

নং 348 দিশপুৰ, বুধবাৰ, 21 মে', 2025, 31 ব'হাগ, 1947 (শক) No. 348 Dispur, Wednesday, 21st May, 2025, 31st Vaisakha, 1947 (S. E.)

## GOVERNMENT OF ASSAM ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

#### **NOTIFICATION**

The 21st May, 2025

**No.** LGL.09/2024/15.— The following Act of the Assam Legislative Assembly which received the assent of the Governor of Assam on 17th May, 2025 is hereby published for general information.

#### **ASSAM ACT NO. XIII OF 2025**

(Received the assent of the Hon'ble Governor of Assam on 17th May, 2025)
THE RABHA HASONG AUTONOMOUS COUNCIL
(AMENDMENT) ACT, 2025

#### AN ACT

further to amend the Rabha Hasong Autonomous Council Act, 1995.

#### Preamble

Whereas it is expedient further to amend the Rabha Hasong Autonomous Council Act, 1995, hereinafter referred to as the principal Act in the manner hereinafter appearing;

Assam Act No. XVII of 1995

It is hereby enacted in the Seventy-sixth Year of the Republic of India, as follows: -

## Short title, extent and commencement

1.

- (1) This Act may be called the Rabha Hasong Autonomous Council(Amendment) Act, 2025.
  - (2) It shall have the like extent as the principal Act.
  - (3) It shall come into force at once.

## Amendment of section 7

2. In the principal Act, in section 7, in sub-section (3), in the sixth line, for the punctuation mark "." appearing at the end the punctuation mark ":" shall be substituted and thereafter the following proviso shall be inserted, namely:-

"Provided that if the Governor is satisfied that circumstances so exist which render holding of the elections impracticable, after completion of the term of office or the extended term, he may assume to himself all or any of the powers and functions of the General Council and the Executive Council and appoint such persons, or Interim Committee or any Authority as he may specify, who shall exercise the powers, functions and duties of the Council."

#### GEETANJALI DAS SAIKIA,

Secretary to the Government of Assam, Legislative Department, Dispur, Guwahati-6.